Regd. No. CHD/0093/2009-2011

Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

CHANDIGARH, SATURDAY, SEPTEMBER 4, 2010
(BHADRA 13, 1932 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 4th September, 2010

No. 25—HLA of 2010/57.—Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Second Amendment) Bill, 2010, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :—

Bill No. 25—HLA of 2010

THE PUNJAB SCHEDULED ROADS AND CONTROLLED AREAS RESTRICTION OF UNREGULATED DEVELOPMENT (HARYANA SECOND AMENDMENT) BILL, 2010

A

BILL

further to amend the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963, in its aplication to the State of Haryana.

Be it enacted by the Legislature of the State of Haryana in the Sixty-first Year of the Republic of India as follows :—

1. This Act may be called the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Second Amendment) Act, 2010. Short title.

Amendment of section 5 of — Punjab Act 41 of 1963.

2. In sub-section (1) of section 5 of the Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development Act, 1963, for the words "three months", the words "one year" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

1. The sub section (1) of section 5 of Punjab Scheduled Roads and Controlled Areas Restrictions of Unregulated Development Act, 1963, provides three months from the declaration of controlled area under section 1 of section 4 for publication of Development Plan. The provision of three months in this section is not adequate for preparation of Development Plan. After declaration of controlled area under section 4 of the Act *ibid* the preparation of field book is a lengthy exercise. For this exercise, a minimum period of one year is required. It was decided that the Development Plans must be finalized and published within one year of the declaration of the controlled area. Therefore, the amendment in sub section (1) of secion 5 is proposed.

Hence, this Bill.

BHUPINDER SINGH HOODA,
Chief Minister, Haryana.

Chandigarh :
The 4th September, 2010.

SUMIT KUMAR,
Secretary.

[प्राधिकृत अनुवाद]

2010 का विधेयक संख्या 25-एच० एल० ए०

पंजाब अनुसूचित सड़क तथा नियंत्रित क्षेत्र अनियमित विकास निर्बन्धन (हरियाणा द्वितीय संशोधन) विधेयक, 2010

पंजाब अनुसूचित सड़क तथा नियंत्रित क्षेत्र अनियमित विकास निर्बन्धन अधिनियम, 1963, हरियाणा राज्यार्थ को आगे संशोधित करने के लिए

विधेयक

भारत गणराज्य के इकसठवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :—

संक्षिप्त नाम।

1. यह अधिनियम पंजाब अनुसूचित सड़क तथा नियंत्रित क्षेत्र अनियमित विकास निर्बन्धन (हरियाणा द्वितीय संशोधन) अधिनियम, 2010 कहा जा सकता है।

1963 के पंजाब अधिनियम 41 की धारा 5 का संशोधन।

2. पंजाब अनुसूचित सड़क तथा नियंत्रित क्षेत्र अनियमित विकास निर्बन्धन अधिनियम, 1963, की धारा 5 की उपधारा (1) में, "तीन मास" शब्दों के स्थान पर, "एक वर्ष" शब्द प्रतिस्थापित किए जाएंगे।

उद्देश्यों तथा कारणों का विवरण

पंजाब अनुसूचित सड़कें तथा नियंत्रित क्षेत्र अनियमित विकास निर्बन्धन अधिनियम, 1963, की धारा 5 की उपधारा (1) में विकास योजना के प्रकाशन के लिए, धारा 4 की उपधारा (1) के अधीन, नियन्त्रित क्षेत्र की घोषणा से, तीन मास की व्यवस्था है। इस धारा में तीन मास की व्यवस्था विकास योजना की तैयारी के लिए पर्याप्त नहीं है। अधिनियम की धारा 4 के अधीन नियन्त्रित क्षेत्र की घोषणा के बाद क्षेत्रपंजी की तैयारी की लम्बी प्रक्रिया है। इस प्रक्रिया के लिए कम से कम एक वर्ष की अवधि उपेक्षित है। यह निर्णय किया गया था कि विकास योजना को नियन्त्रित क्षेत्र की घोषणा के एक वर्ष के भीतर पूर्ण तथा प्रकाशित किया जाना चाहिए। इसलिए, धारा 5 की उपधारा (1) में संशोधन प्रस्तावित है।

अतः यह विधेयक प्रस्तुत है।

भूपेन्द्र सिंह हुड्डा,
मुख्य मंत्री, हरियाणा।

चण्डीगढ़ :
4 सितम्बर, 2010

सुमित कुमार,
सचिव।